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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

Public Notice No. 41/2026-27
Dated: 18th November, 2026

Subject: Opening of one-time window for submission of applications for allocation of available quantity under TRQ Scheme for import of raw sugar – reg.

In continuation of Public Notice No. 27/2026-2027 dated 20.08.2026, as amended (hereinafter referred to as "the said Public Notice"), issued in respect of allocation of Tariff Rate Quota (TRQ) for import of 10,00,000 MT of raw sugar, the Director General of Foreign Trade hereby notifies the following:

1. Status of Allocation and Availability of Balance Quantity

2. Against the total TRQ quantity of 10,00,000 MT of raw sugar notified vide Notification No. 31/2026-2027 dated 20.08.2026, an aggregate quantity of 8,12,450 MT has been allocated to eligible sugar millers and refiners under the said Public Notice and subsequent allocation process. Vide Notification No. 45/2026-27 dated 19.10.2026, the validity of TRQ has been extended till 31.12.2026.

3. Out of the allocated quantity, 27,493.859 MT has been surrendered by the respective allottees. Accordingly, after taking into account the unallocated quantity of 1,87,550 MT and the surrendered quantity of 27,493.859 MT, an aggregate quantity of **2,15,043.859 MT** is available for fresh allocation under the TRQ Scheme.

4. In view of the extension of validity and the balance quantity available, as mentioned above, a one-time application window is hereby opened for inviting fresh applications from eligible sugar millers and refiners having their own functional capacity for conversion of imported raw sugar into white/refined sugar, for allocation under the TRQ Scheme.

5. The application window shall remain open till 27.11.2026. Eligible applicants may submit their applications online through the DGFT website (https://dgft.gov.in) → Import Management System → Tariff Rate Quota (TRQ), in the manner and format prescribed under the said Public Notice.

6. All other terms and conditions, including eligibility criteria, documentation requirements and other modalities prescribed under Public Notice No. 27/2026-2027 dated 20.08.2026, as amended by the Corrigendum dated 24.08.2026, shall continue to apply for the current applications.

7. DGFT reserves the right to amend, modify, relax or withdraw any provision of this Public Notice, as may be considered necessary, subject to the Foreign Trade Policy and applicable law.

(Lav Agarwal)
Director General of Foreign Trade &
Ex-Officio Additional Secretary to the Government of India
E-mail: dgft@nic.in

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Digitally signed by
Lav Agarwal
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